

**Minutes of the 44th meeting of the Food Authority held on June 19, 2024 at
15:00hrs through physical cum virtual mode**

The forty fourth meeting of the Food Safety and Standards Authority of India (FSSAI) was held at 3:00 pm on 19th June, 2024 through physical cum virtual platform at Ministry of Health and Family Welfare, Room No. 155, A-Wing, Committee Room, 1st Floor, Nirman Bhawan, New Delhi under the chairmanship of Shri Apurva Chandra, Chairperson, FSSAI. The list of participants is at **Annexure -1**.

Shri G. Kamala Vardhana Rao, Chief Executive Officer (CEO), FSSAI welcomed the members of the Authority to the meeting. Shri Apurva Chandra, IAS Secretary, Ministry of Health and Family Welfare & Chairperson, FSSAI released the Procedural Manual for the Scientific Panel and Scientific Committee which is aligned with Codex and best global standard setting practices.

Item No.	Description
I	Confirmation of Minutes of 43rd meeting held on 02/02/2024
	One observation was flagged by the Secretariat regarding inadvertent interchange of the minutes recorded for Items No. 3.7 & 3.9 with respect to 'Vegan Logo' under Agenda Item No. 43.5 'Food Standards' and the same was noted. With above modifications, the Authority confirmed and adopted the minutes of the 43 rd meeting held on 2 nd February, 2024.
II	Action Taken Report of 43rd meeting
	While noting the Action Taken Report, the Chairperson emphasized the need to expedite the process of notifications by the FSSAI once they are approved in the Food Authority meeting for approval to the Ministry of Health and Family Welfare. He further suggested that until the action on a particular agenda, especially notifications, is completed, the status of action taken should be included in every Authority meeting. Accordingly, he directed that the actions taken on earlier notifications (both final and draft), which have been approved by the Food Authority over the last three meetings, be presented in the next meeting of the Food Authority. This will ensure a clear understanding of the notifications pending publication. One member requested to provide extension of compliance period for: (i) 'Alcoholic acidity' for Bajra Flour (Pearl Millet Flour), Jowar Flour (Sorghum Flour), Multigrain flour (atta) and Mixed millet flour (ii) The fatty acid composition of ghee Further, it was also requested to keep in abeyance the provisions relating to tolerance limit in the FSS (Labelling & Display) amendment regulations and the labelling requirements as specified in the operationalized FSS (Nutra) 2022 regulations till

	<p>finalization of these regulations.</p> <p>The Authority noted the request of member for further examining the matter.</p> <p>With above observations, the Authority noted the Action Taken Report, as placed.</p>
III	CEO's Report (to be presented during the meeting)
	<p>Shri G. Kamala Vardhana Rao, CEO, FSSAI presented his report in brief highlighting the action taken and developments since the last meeting of the Authority. He apprised the members about the increase in number of licenses & registration and samples lifted; special enforcement and surveillance in Spices etc.; work on standards setting in terms of meetings of the Scientific Panels and Scientific Committee and number of Draft Regulations notified; participation and contribution of India in the meetings of Codex viz Codex committee on Fats and oils, contaminants in foods, food hygiene, pesticide residues; increase in number of notified laboratories thereby strengthening the laboratory infrastructure; IEC activities like participation in Aahar, inauguration of Healthy & Hygienic Food Streets (HHFS); training and capacity building initiatives. He also highlighted the activities to be undertaken by FSSAI in the next three months viz issuance of Tatkal license/ registration and Global Food Regulatory Summit.</p> <p>Authority took note of the CEO's report. The detailed report is placed at Annexure-2.</p>
44.1	Agenda for Approval
1	Food Safety and Standards (Genetically Modified Foods) Regulations, 2023
	<p>Discussion: One member suggested omitting the category and the approval process for regulation 1(2)(c) related to food ingredients produced from GMOs that do not contain modified DNA, and consequently deleting Form 1B from the proposed regulation. It was clarified that this category aligns with global practices, in view of its provision in the Cartagena Protocol and as defined in section 22 (2) of the FSS Act, deletion may not be feasible. Following the deliberation, the Authority was of the opinion that Form 1B and the associated approval process for category 1(2) (c) should be re-examined for the purpose of ease of operation.</p> <p>Decision: The Authority desired a re-examination of the approval process for regulation 1 (2) (C) and associated Form 1B, specially the testing capability to detect this category of food. One member, representing the industry, was asked to submit the necessary industry-relevant information and inputs to the Food Authority for re-examination. Furthermore, the Authority approved the final regulations subject to the re-examination of Form 1B and the associated approval process for regulation 1 (2) (C) and authorized the Chairperson to approve the final regulation, with necessary modifications for further notification.</p> <p>Action Point: S&S division to take necessary action.</p>

2	FSS (Safe food and balanced diets for children in school) Regulations, 2020
	The agenda item was deferred.
3	<p>Amendment to FSS (Contaminants, Toxins and Residues) Regulations, 2011</p> <p>Discussion: One member, while referring to the "Order dated 08.04.2024 relating to MRLs for Spices and Culinary Herbs," requested the inclusion of clause (c) from the order, which states: "In case the pesticide is not registered with CIB&RC, the MRL of 0.1 mg/kg will be applicable for spices and culinary herbs," in the proposed regulation. It was informed that the same has already been included in the ongoing draft comprehensive amendment proposal.</p> <p>Decision: With above suggestion, the Authority approved the draft notification, as proposed.</p> <p>Action Point: S&S division to take necessary action.</p>
4	<p>Amendment to FSS (Labelling and Display) Regulations, 2020</p> <p>The Authority approved the draft notification, as proposed.</p> <p>Action Point: S&S division to take necessary action.</p>
5	<p>Amendment to FSS (Food Products Standards and Food Additives) Regulation, 2011</p> <p>Discussion: One member raised certain concerns in the draft standards relating to fatty acid composition of ghee and omission of the proviso related to addition of vitamins in the standards of Caffeinated Beverages. In response, the Authority suggested that the comments/suggestions, if any, may be submitted at the stage of draft notification.</p> <p>Further, it was mentioned that some parameters in IS 10500 have been recently revised, and these revisions need to be incorporated while adopting IS 10500 for drinking water sold through vending machines. This update was noted by the Authority.</p> <p>Decision: With above suggestions, the Authority approved the above mentioned draft notification related to Labeling of pre-packaged foods notification; Revision of fatty acid composition of Ghee; Standards of Cheese Powder; Standards of Chilgoza nuts, Makhana Products, Papain and Dried figs; Removal of term "Fish" from definition of Animal; Limit of Arsenic in regulation 2.10.7(4) for mineral water; Limit of Borate in regulation 2.10.8 for Packaged Drinking; Standards of Drinking Water (Purified); Sucrose esters of fatty acids INS 473" in Food Category 12.6.3; Use of Food Additives in Food Products relating to FC 6.2.1 and 6.2.2 and use of Natamycin in Chakka and Shrikhand, as proposed.</p>

	<p>Action Point: S&S division to take necessary action.</p>
6	<p>Amendment to FSS (Prohibition and Restriction of Sales) Regulation, 2011</p> <p>The Authority approved the draft notification, as proposed.</p> <p>Action Point: S&S division to take necessary action.</p>
7	<p>Amendment to FSS (Fortification of Foods) Regulation, 2018</p> <p>The Authority approved the draft notification and the agenda, as proposed. The Authority agreed and approved to issue necessary direction for deleting the warning label on fortified rice for patients with Thalassemia and Sickle Cell Anaemia.</p> <p>Action Point: S&S division to take necessary action.</p>
8	<p>Draft Food Safety and Standards (Grading of food) Regulations, 2024</p> <p>Discussion: One member sought clarification on using AGMARK logo alongside FSSAI logo once these regulations are in place. In response, it was clarified that instead of AGMARK logo, a Grade designation Logo specified by FSSAI will need to be used alongside FSSAI logo once the above regulations are notified and the same is voluntary.</p> <p>Decision: The Authority approved the draft notification, as proposed.</p> <p>Action Point: Regulation division to take necessary action.</p>
9	<p>Method for Residue Analysis of Ethylene oxide and 2-Chloroethanol in Food by Gas Chromatography Tandem Mass Spectrometry</p>
10	<p>Manual of Methods of Analysis of Foods- Meat & Meat Products</p>
11	<p>Manual of Methods of Analysis of Foods- Honey and other beehive products</p> <p>Discussion: One member mentioned that there are certain comments on methods for Ethylene Oxide, Meat, and Honey, and requested that these comments be considered before finalizing the method/manual. In response, it was clarified that the method had already been placed for stakeholder consultation through a public notice, providing a 30-day timeframe for comments. Any comments received are subsequently deliberated upon in the Scientific Panel and Scientific Committee before being finalized and placed for approval by the Food Authority. However, the member expressed that the methods/manuals are live documents and are typically not placed for stakeholder comments.</p> <p>Decision: The Authority approved the agenda item, as proposed. However, as the methods/ manuals are dynamic in nature, the stakeholders may submit their comments for further examination.</p>

	Action Point: QA division to take necessary action.
12	Manual of Methods of Analysis of Foods- Water
	The Authority approved the agenda item, as proposed. Action Point: QA division to take necessary action.
13	Issues related to topping of used cooking oil with fresh oil
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
14	Proposal for parallel examination of data on Registration of Pesticides and fixation of Maximum Residue Limits (MRLs) by CIB & RC and FSSAI
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
15	Report of 'Working Group to review issues related to Vitamins and Minerals under FSSR and other nutrition related issues
	The agenda item was deferred.
16	Ease of doing Business - Tatkal [within 24 hrs] issuance of License/ Registration in select Food Businesses of low risk Categories
	Discussion: The modifications to the agenda placed before the food authority were highlighted. To begin with, it was mentioned that the Tatkal provision (additional provision besides existing regular provision for obtaining license/registration) will be made applicable for certain Kind of Businesses such as Importer, merchant exporter, distributor, retailer, wholesaler, transporter, Storage without Atmospheric Controlled + Cold, direct seller, food vending agencies, Petty Retailer of snacks/tea shops and Hawker (Itinerant / Mobile food vendor). Information regarding tatkal license/registration issued on daily basis will be shared with the jurisdictional licensing/registering authorities. This is to be implemented in a phased manner and the first phase would be rolled out on 28 th June, 2024 in 5 pilot states (J&K, Gujarat, Kerala, Assam and Delhi). The Validity of Instant License/ Registration would be One year which may be further renewed. The disclaimer on the Front page of License / Registration copy shall depict the following: <ul style="list-style-type: none"> • This is an instantly issued license/ registration based on self-declaration made by the applicant. Any false declaration shall attract penalty up to Rs. 10 lakhs under Section 61 of the FSS Act, 2006. • This license / registration copy shall not be used to claim ownership of the premise. • Jurisdictional Designated Officer / Registration Authority / Food Safety Officer

shall have all the powers as laid down under FSS Act, 2006, Rules and Regulations made thereunder to conduct any enforcement activity in their jurisdiction to enforce the provisions of Food Safety against these instantly issued License / Registration.

Further, the list of documents required for tatkal license/ registration are as below:

- For License:
 - Proprietorship firms: In addition to the existing documents verification to be done through GST and AADHAAR.
 - Partnership or registered firms: In addition to the existing documents, verification to be done through CIN and AADHAAR of the authorized signatory.
- For registration: In addition to the existing documents, verification is mandatory through PAN and AADHAAR except for Petty Retailer of snacks/tea shops and Hawker (Itinerant / Mobile food vendor) category for which only AADHAAR is required.

In addition to above, it was also proposed to include a new enabling provisions related to digitization of existing processes in existing Draft Food Safety and Standards (Licensing and Registration of Food Businesses) Amendment Regulations, which is as under:

“2.1 Registration and Licensing of Food Businesses

2.1.22 Provision for Digitizing the issuance of License and Registration

Food Authority, may from time to time, take decisions on automating the processes where verifications are possible through digital tools to reduce overall time and effort required in the issuance of License and Registration. Except such automations as decided by the Food Authority, other regulatory functions as laid down under the FSS Act, 2006 and Rules and Regulations, made thereunder will be exercised by the respective jurisdictional regulatory authorities.”

Decision:

With above changes, the Authority approved the agenda item.

Action Point:

Regulatory Compliance division to take necessary action.

17 Mandatory PAN Compliance during FSSAI licensing/registration

The Authority approved the agenda item, as proposed.

Action Point:

Regulatory Compliance division to take necessary action.

18 Recognition and Notification of Food Laboratories under Section 43(1) & 43 (2)

The Authority approved the agenda item, as proposed.

Action Point:



	QA division to take necessary action.
19	Proposal for Opening New Offices to Cover Additional Non-FSSAI POEs
	The Authority approved the agenda item, as proposed. Action Point: TICD division to take necessary action.
20	Food Safety and Standards Authority on India (FSSAI) Employee Gratuity rule
	The Authority approved the agenda item, as proposed. Action Point: HR division to take necessary action.
21	Provisional Figures of Annual Accounts of the Food Safety and Standards Authority of India for the Financial Year 2023-2024
	The Authority approved the agenda item, as proposed. Action Point: Finance division to take necessary action.
22	Amendments in FSS (Licensing and Registration of Food Businesses) Regulations, 2011 relating to Schedule 4 i.e Hygienic and Sanitary requirements for Milk Producers (Dairy Holder/Operators producing milk and offering for sale for direct human consumption without any processing)
	Discussion: It was informed that the proposal is to include the Hygienic and Sanitary requirements in Schedule 4 of the FSS (Licensing and Registration of Food Businesses) Regulations, 2011 which will be made applicable across India. One member also sought clarification on the penalty or imprisonment provision for unhygienic or unsanitary processing or manufacturing of food for which it was clarified that, only penalty is specified as per FSS Act. Decision: The Authority approved the agenda item along with inspection checklist, as proposed. Action Point: Regulatory Compliance division to take necessary action.
44.2	Agenda for Ratification
1	Amendment to FSS (Vegan Foods) Regulation, 2022
	The Authority ratified the agenda item, as placed.
2	Ratification of directions issued relating to food safety and standards u/s 16(5) or 18 (2) (d) read with 16 (5) of FSS Act, 2006
	The Authority ratified the agenda item, as placed.
3	Advisories/Orders/Clarifications issued from Regulatory Compliance Division
	The Authority ratified the orders related 'usage of the term ORS' and 'Product category of edible seeds from fruits/vegetables'. Further, the Authority took note of the Advisories/Clarifications related to FoRTrace, health drink/energy drink, display of information by food service establishment, document for proof of premise and shared workspace, as circulated for information.

4	Suspension of Food Testing Laboratories
	The Authority ratified the agenda item, as placed.
5	Rapid Analytical Food Testing (RAFT) Kit/Equipment/Method Applications
	The Authority ratified the agenda item, as placed.
6	9th Food Analyst and 6th Junior Analyst Examination 2023
	The Authority ratified the agenda item, as placed.
7	Revision of HSN of Food Items, Selectivity Criteria and Risk Management System
	The Authority ratified the agenda item, as placed.
8	Rectifiable labelling information for imported food consignments
	The Authority ratified the agenda item, as placed.
9	Notification of Authorised Officers at additional food import points of entry (POEs)
	The Authority ratified the agenda item, as placed.
10	Notification of Authorised Officer
	The Authority ratified the agenda item, as placed.
11	Expanding and Rationalizing Food Import Points of Entry by FSSAI
	The Authority ratified the agenda item, as placed.
12	Extension of Last date for filing of Annual Returns for FY 2023-24
	The Authority ratified the agenda item, as placed.
44.3	Agenda for Information
1	Issue of Added Sugars in Infant Foods
	The Authority took note of the agenda item as circulated for information.
2	Minutes of meeting of Central Advisory Committee (CAC)
	The Authority took note of the agenda item as circulated for information.
3	Food Safety on Wheels (FSWs)
	The Authority took note of the agenda item as circulated for information.
4	Capacity building programs
	The Authority took note of the agenda item as circulated for information.
5	Support to Food Testing Laboratory for the creation/augmentation of the testing facilities for Organic Food Products
	The Authority took note of the agenda item as circulated for information.
6	Recognition of Auditing Agencies under FSS (Food Safety Auditing) Regulations, 2018
	The Authority took note of the agenda item as circulated for information.

The meeting concluded with a vote of thanks to the chairperson and all the participants. This has approval of the Chairperson, FSSAI.


Chief Executive Officer

List of Participants

A. Shri Apurva Chandra, Chairperson, FSSAI

B. Members of the Food Authority

1. Shri Rajiv Wadhawan, Joint Secretary, Ministry of Health and Family Welfare
2. Shri Prashant Singh, DLC, LD, Ministry of Law and Justice (for Shri. Ramisetty Sreenivas, Joint Secretary)
3. Shri Neeraj Arora, Deputy Director, Ministry of Micro, Small & Medium Enterprises (for Shri Vipul Goel, Joint Secretary)
4. Ms. Shreya Pandey, All India Food Processors' Association, New Delhi
5. Dr. Sridevi Annapurna Singh, Director, Central Food Technological Research Institute, Mysuru
6. Smt. Jyoti J. Sardesai, Director, FDA and Commissioner Food Safety, Goa
7. Shri Pramod Kumar Choudhary, Member, Bhartiya Kisan Sangh
8. Shri Kanwal Singh Chauhan, Farmer, Haryana
9. Shri Sukhwinder Singh, Designated Officer, Chandigarh (for Commissioner Food Safety, Chandigarh)
10. Dr G Bhanuprakash Reddy, Scientist-G & Head Biochemistry Division, National Institute of Nutrition (for Dr.Hemalatha R, Director) [**Virtually attended**]

C. Officers of FSSAI

1. Shri. G Kamala Vardhana Rao, Chief Executive Officer, FSSAI
2. Ms. Inoshi Sharma, Executive Director
3. Dr. Satyen Kumar Panda, Advisor (Quality Assurance)
4. Dr. Alka Rao, Advisor (Regulation)
5. Cdr. Sharad Aggarwal, Director (Finance)
6. Shri. Rakesh Kumar Yadav, Director (RCD).
7. Dr. Amit Sharma, Director, Director (S&S)
8. Dr. Ravinder Singh, Director (S&S)
9. Ms. Sweety Behera, Director, (Quality Assurance)
10. Ms. Lily Prasad, CTO [**Virtually attended**]

CEO's Detailed Report

1. REGULATORY & COMPLIANCE DIVISION (RCD)

Licence/Registration details:

Active License/Registration			
Category	As on 31.03.2023	As on 31.03.2024	% increase 23 - 24
License	10,11,973	11,01,102	9 %
Registration	42,78,719	47,07,990	10%

Number of Enforcement Samples lifted during FY 2023-24

Type of Sample	2022-23	2023-24	% increase 23 - 24
Central	3,427	17,051	397.5 %
State	1,11,846	4,22,057	277.4%
Total	1,15,273	4,39,108	280.9%

As part of enforcement measure, following orders/directions were issued by FSSAI to conduct special drives which are as follows:

- 21st March, 2024 - Special drives to check adulteration of milk and milk products like Khoya, sweets etc. during the festive season
- 22nd April, 2024 – Enforcement drive on Spices Samples
- 22nd April, 2024 – Enforcement drive on infant products

2. REGULATION DIVISION

Three draft regulations, namely, (i) Draft Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2024 related to standards for ultra-pasteurization, Whey Protein Concentrate and Whey Protein Isolate, Textured soy protein, High Fructose Corn Syrup (HFCS), Saffron, Juniper berries etc.; (ii) Draft Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2024 related to standards for carbonated

water, Revision of moisture content of mixed millet flour, Standards for Edible Rock Salt and Edible Black Salt etc. and (iii) Draft Food Safety and Standards Authority of India (Salary, Allowances and other Conditions of Service of officers and Employees) Amendment Regulations, 2024 **and One draft rules**, namely, Draft Food Safety and Standards (First Amendment) Rules, 2024 related to 'Holding of inquiry' by Adjudicating Officer; have been published in the Gazette of India for inviting comments and suggestions from stakeholders.

3. FOOD TESTING AND SURVEILLANCE

3.1 Number of FSSAI-Notified Laboratories

Bureau of Indian Standards (BIS) is extending support for up-gradation of 12 State Food Testing Laboratories and 15 other Govt. Laboratories with **three High-End Equipment** (*i.e.* GC-MSMS, LC-MSMS, and ICP-MS) for testing of organic food products. The total financial support would be Rs 125 Crores.

3.2 Food Safety on Wheels (FSWs)

Total FSWs sanctioned-413

Total FSWs delivered to States/UTs by FSSAI- **261 FSWs**

New FSWs Procured after 43rd Food Authority meeting- 35 FSWs

261 Rapid Pesticide Testing Kits delivered in FSWs for screening of pesticides in organic food products

4. SOCIAL AND BEHAVIOURAL CHANGE DIVISION

4.1 AAHAR-International Food and Hospitality Fair – FSSAI participated in the 38th AAHAR-International Food and Hospitality Fair which was organised from 7th March 2024 to 11th March 2024 at Bharat Mandapam, Pragati Maidan, New Delhi. The stall set up by FSSAI showcased multiple initiatives such as the Food Safety Compliance System (FoSCoS), Food Safety Training and Certification (FoSTaC), Food Testing and other Eat Right India programs.

4.2 Healthy & Hygienic Food Streets – Two (2) Healthy & Hygienic Food Streets (HHFS) respectively in Ujjain, Madhya Pradesh and Kadapa, Andhra Pradesh have been inaugurated. The initiative aims to modernise 100 HHFS across the country. The SOP for HHFS developed by FSSAI was discussed at the 54th session of the Codex Committee on Food Hygiene in Nairobi, Kenya.

4.3 Short Videos for Brand FSSAI and on other issues – FSSAI is in process of developing short videos casting International/Nation level players and Celebrities/Experts of different fields to raise awareness on Food Safety and Brand FSSAI among the people at large.

- 4.4 **Association with UGC/Universities** – FSSAI has reached out to University Grant Commission (UGC) for sensitization and dissemination of Food Safety related information among students, teachers and non-teaching staff across the country and to propagate of FSSAI's messages among them.
- 4.5 **Fortification Awareness** – FSSAI has planned for a social media strategy titled "Fortified Friday", through which fortified knowledge is being disseminated to raise awareness about the importance of fortification. The issue of “**Awareness for Fortification**” was discussed with States/UTs in 43rd CAC meeting.

5. **TRAINING CAPACITY BUILDING**

5.1 **FOSTAC progress**

As per Section 16(3) (h) of the Food Safety and Standards Act 2006, Food Safety and Standards Authority of India (FSSAI) has developed Food Safety Training and Certification (FoSTaC) for training of food business operators.

Till 31st May, 2024, a total of 49,187 trainings have been conducted under the FoSTaC program and more than 17.29 lakh people have been trained. Since, last authority meeting, i.e., from 01st February, 2024 to 31st May, 2024, about 2,26,187 food handlers were trained through 4,855 training events.

Further, 38 new Training Partners have been empanelled under FoSTaC program. With this, the number of total empanelled Training Partners has increased from 219 to 257 under FoSTaC program.

6. **SCIENCE & STANDARDS**

6.1 **Significant contributions in Codex since last Food Authority**

- India proposed to develop a new work proposal for standards for Virgin Coconut Oil in the 28th Session of Codex Committee on Fats and Oils (CCFO28) at Kuala Lumpur, Malaysia
- India became chair and co-chair of the following EWGs:
 - Development of ML for AFT in RTE peanuts and the associated sampling plan (Chair) (CCCF17)
 - Discussion paper on Acrylamide on foods with a proposal for a draft revised Code of Practice and a project document (Chair) (CCCF17)
 - Sampling plans for total aflatoxins and Ochratoxin A in certain spices (Chair) (CCCF17)
 - Revision of Code of Practice for the Prevention and Reduction of Aflatoxin Contamination in Peanuts (CXC 55-2004) (Co-chair) (CCCF17)
- India became chair and co-chair of the following EWGs:
 - Revision of the Guidelines for safe use and reuse of water (Co-chair) (CCFH54)
 - Revision of the guidelines for control of campylobacter and salmonella in chicken (Co-chair) (CCFH54)
 - Guidelines for monitoring the purity and stability of reference materials and related stock solutions of pesticides during prolonged storage (Chair) (CCPR55)

- Management of unsupported compounds without public health concerns scheduled for periodic review (Co-chair) (CCPR55)

6.2 Scientific Panel meetings held since 43rd Food Authority Meeting

Sl. No	Scientific Panel Name	Meeting No.	Date
1	Food additives, Flavourings, Processing aids & Materials in contact with food (SP-01)	61	19.04.2024
2	Pesticide Residues (SP-02)	81	14.03.2024 15.03.2024
3	Contaminants in the Food Chain (SP-07)	36	03.05.2024
4	Labelling and Claims/Advertisements (SP-08)	47	05.04.2024
5	Method of Sampling and Analysis (SP-09)	44	29.04.2024
6	Cereals, Pulses & Legume and their products (including Bakery) (SP-11)	40	04.04.2024
7	Fruits & Vegetables and their products (including dried fruits and nuts) (SP-12)	30	12.03.2024
8	Meat & Meat Products, including poultry (SP-13)	25	27.03.2024
9	Milk & Milk Products (SP-14)	25	19.03.2024
10	Sweets, Confectionery, Sweeteners Sugar & Honey (SP-16)	27	22.05.2024
11	Water (including flavoured water) & Beverages (non-alcoholic) (SP-17)	30	18.03.2024
12	Nutrition and Fortification (SP-18)	26	07.02.2024
13	Spices and Culinary Herbs (SP-19)	19	01.05.2024
14	Packaging (SP-20)	09	08.02.2024
15	Alcoholic Beverages (SP-21)	14	16.02.2024

Activities in Next 3 Months

- Issue of Tatkal license and registration to select FBOs as against 30-60 days for license and 7-30 days for registration currently
- The 2nd Global Food Regulators Summit (GFRS) is scheduled as part of World Food India from 19-22 Sept 2024.